

2 (45)
Central Administrative Tribunal Lucknow Bench Lucknow

Original Application No. 283/2007
This, the 8th day of January 2008

Hon'ble Mr. Shankar Raju, Member (J)
Hon'ble Mr. J.P. Shukla, Member (A)

Dr. Ramakant Singh, son of Sri R. B. Singh Scientist 'C' Toxicology Division, Central Drug Research Institute Lucknow, aged about 49 years, resident of Gayatri Puram, Sardar Patel Marg, Kursi Road, Lucknow.

Applicant.

By Advocate: Sri H. N. Tewari

Versus

Union of India, through respondent No. 1

1. Director Central Drug Research Institute, Chhatar Manzil Palace, Lucknow.
2. Controller of Administration, Central Drug Research Institute, Chhatar Manzil Palace, Lucknow.

Respondents.

By Advocate: Shri A. K. Chaturvedi.

O. A. No. 233/2006

Dr. Ramakant Singh, son of Sri R. B. Singh Scientist 'C' Toxicology Division, Central Drug Research Institute Lucknow, aged about 46 years, resident of Gayatri Puram, Sardar Patel Marg, Kursi Road, Lucknow.

Applicant.

By Advocate: Sri H.N. Tewari.

Versus

1. Director Central Drug Research Institute, Chhatar Manzil Palace, Lucknow.
2. Controller of Administration, Central Drug Research Institute, Chhatar Manzil Palace, Lucknow.

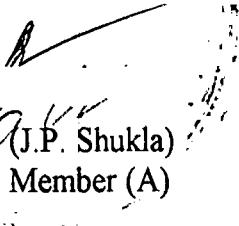
Respondents.

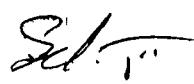
By Advocate: Shri A. K. Chaturvedi.

Order (Oral)

By Hon'ble Mr. Shankar Raju, Member (J)

With liberty to the applicants to assail the order passed by the respondents on 27.4.2007 and subsequent charge sheet issued on in June 2007 and to seek consequential benefits of his promotion as Scientific F, OAs are allowed to be withdrawn and accordingly dismissed. No costs.

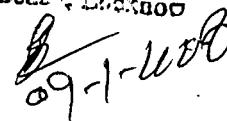

(J.P. Shukla)
Member (A)


(Shankar Raju)
Member (J)

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HLS/

Section Officer (Judicial)
Central Administrative Tribunal,
Lucknow Bench, Lucknow


09-1-2007